

DIVISION BENCH

ITEM NO.108

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CP (IB) No.71/ALD/2022

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 12th July, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	APOLO EXTRUSIONS LIMITED V/S MODI INDUSTRIES LIMITED
UNDER SECTION	9 IBC

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Yash Tandon, Adv.

: *For the Operational Creditor*

Sh. Adhish Sharma, Adv.

: *For the Corporate Debtor*

ORDER

Ld. Counsels representing the parties are present through VC.

- 1.** Ld. Counsel, Sh. Adhish Sharma appears on behalf of the Corporate Debtor, who seeks time to file reply. He also states that the copy of the petition as well as the supplementary affidavit and synopsis, which are stated to have been filed as observed in the order dated 04.06.2024, have not been supplied to him.
- 2.** Ld. Counsel representing the Operational Creditor undertakes to supply the copy of the petition as well as the aforesaid documents to the Ld. Counsel representing the Corporate Debtor within a period of one week.
- 3.** Reply be filed by the Corporate Debtor within a period of two weeks thereafter, with an advance copy to be supplied to the Ld. Counsel representing the Operational Creditor. After receipt of reply, Operational Creditor, if required, would file rejoinder within one week.
- 4.** Let the matter to come up for further hearing on 21st August, 2024.

-Sd-

**(Ashish Verma)
Member (Technical)**

-Sd-

**(Praveen Gupta)
Member (Judicial)**

12th July, 2024

*Kavya Prakash Srivastava
(Stenographer)*